

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/021/187/2012

Dated: 17/12/2018

Between

R.N. Ammi Reddy,
S/o. R.B. Sanjeeva Reddy,
Aged about 43 years,
Superintendent of Police,
Vigilance & Enforcement,
Hyderabad, A.P.

... Applicant

AND

1. Union of India rep. by its
Secretary,
Ministry of Home Affairs,
New Delhi.
2. The Government of Andhra Pradesh
Rep. by its Secretary to Govt. (Political),
Secretariat, Hyderabad.
3. The Govt. of Andhra Pradesh rep. by its
Secretary to Govt. (Political),
Secretariat, Hyderabad.
4. The Secretary of Home,
Dept. of Home,
Secretariat, Hyderabad.
5. The Chairman,
Union Public Service Commission,
Dholpur House, New Delhi.
6. Mr. K.V. Mohana Rao,
SP, CID of Police, Guntur District.
7. Mr. M. Srinivasulu,
SP, CID of Police, O/o. DG of Police,
Hyderabad.
8. Mr. T. Ravikar Murthy,
CVO, APSPDCF,
Tirupathi. ... Respondents

Counsel for the Applicant	:	Mr. K. Sudhaker Reddy
Counsel for the Respondents	:	Mr. V. Vinod Kumar, Sr. CGSC
		Mr. B.N. Sharma, SC for UPSC
		Mr. J.R. Manohar Rao for R-7
		Mr. CH. Srinivas

CORAM :

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

(Per Hon'ble Mr. Justice L. Narasimha Reddy, Chairman)

Shri K. Sudhaker Reddy, learned counsel for the applicant argued the O.A. at some length. Later on, he submitted that the applicant had been promoted to IPS during the pendency of the O.A. and that being the matter, he has been instructed not to press the O.A. Hence, he seeks permission to withdraw the O.A. Permission accorded. The O.A. is dismissed as not pressed. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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